

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

O.A. No. 391/93

Dt. of Decision 28.4.93

T.A. No.

Petitioner

Advocate for
the petitioner
(s)

Versus

Respondent.

Advocate for
the Respondent
(s)

CORAM

THE HON'BLE MR. Justice V. Neeladri Rao, Vice Chairman

THE HON'BLE MR. P.T. Thiruvengadam, Member (Amm.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

ns


HPTT
M(A)


HVNR.J
VC

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.NO.391/93

Date of Judgment: 28.4.1993

Between:

Mr. G.Mahmood

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Applicant

AND

1. The Collector of Customs & Central Excise, Hyderabad-29.
2. The Dy. Collector (P&V), o/o the Collector of Customs & Central Excise, Hyderabad-500020.

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Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANT: Mr. V.Venkateswara Rao, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Ramana, Addl.CGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE SHRI
JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

The applicant herein is working as Inspector of Central Excise at Dichpally, Nizamabad District. By an order dated 31.3.1993, the applicant was transferred to Ramachandrapuram Range, Hyderabad I Division. The said transfer is challenged in this OA.

2. Heard Mr. V.Venkateswara Rao for the applicant and Mr. N.V.Ramana for the respondents. It is stated for the applicant that his mother who is aged about 100 years is living with him and it will be hazardous to him to take her in hot summer from Dichpally to Hyderabad. The impugned order dated 31.3.1993 does not disclose that some one else was

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in the place of the applicant at Dichpally. In these circumstances we feel that it is just and proper to direct the respondents to allow the applicant to handover the charge on 30.6.1993. The OA is ordered accordingly at the admission stage. No costs.

(Dictated in the open Court).

P. T. Thiruvenkadam

(P.T.THIRUVENGADAM)
Member (Admn.)

V. Neeladri Rao
Vice Chairman

Dated: 28th April, 1993.

629/4/93
Deputy Registrar (J)

vsn

To

1. The Collector of Customs and Central Excise,
Hyderabad-29.
2. The Deputy Collector (P&V)
O/o the Collector of Customs & Central Excise,
3. One copy to Mr.V.Venkateswara Rao, Advocate CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy

pvm

2nd April
Dated 29/4/93